

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:1537
ANSWERED ON:09.08.2011
LICENCE FOR DTH SERVICES
Singh Rajkumari Ratna

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the names of Indian and Foreign private sector companies which have been issued licences to operate Direct to Home (DTH) services;
- (b) the details of the terms and conditions/guidelines laid down by the Government for issuing licences for DTH services;
- (c) whether the Government accrues revenue/income from the said companies;
- (d) if so, the total revenue/income accrued by the Government during each of the last three years and the current year, company-wise; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C. M. JATUA)

(a) Apart from Doordarshan's DD Direct Plus, DTH service is being provided by six private companies which are all Indians, namely:

1. M/s Dish TV India Ltd.,
2. M/s Tata Sky Ltd.,
3. M/s Sun Direct TV Pvt. Ltd.,
4. M/s Reliance BIG TV Ltd.,
5. M/s Bharti Telemedia Ltd., and
6. M/s Bharat Business Channel Ltd.

(b) The Government on 15.3.2001 issued detailed guidelines including application Forms and Licensing Agreement for operating DTH services in India which, inter-alia, include eligibility conditions for obtaining DTH license, methodology for computation of license fee, details of activities that are prohibited by DTH operators, technical standards and other obligations, national security conditions, details of termination of license etc. The detail of the guidelines of DTH services is available on the Ministry of Information and Broadcasting's website www.mib.gov.in.

(c) & (d) The revenue accrued during the last three years is given at the Annexure.

(e) Does not arise.